IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

Dy.No.2424/93

O. A. No. 461 1993

DATE OF DECISION 15-3-1993

Mr NA Vasu ____ Applicant (s)

Mr Asok M Cherian

Advocate for the Applicant (5)

[∠]Versus

The Command Chief Engineer, Respondent (s)
M.E.S., Pune & 4 others

Mr George CP Tharakan, SCGSC Advocate for the Respondent (s) (through proxy counsel)

CORAM:

The Hon'ble Mr. SP MUKERJI, VICE CHAIRMAN

The Hon'ble Mr. AV HARIDASAN, JUDICIAL MEMBER

- 1. Whether Reporters of local papers may be allowed to see the Judgement ? \mathcal{V}
- 2. To be referred to the Reporter or not? W
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

SP Mukerji, V.C.

We have heard the learned counsel for the parties on this application in which the applicant who has been working on attachment basis under the 4th respondent from 17.12.1990 has prayed that he may be permanently transferred under respondent No.5 in his present assignment. It appears that the respondent No.3 had called for volunteers for being considered for regular appointment to the post of Carpenter under respondent No.5. The applicant also had given his willingness which is at Annexure-A4.

2. When the case was taken up for admission, the learned counsel for the parties agreed that the application can be

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disposed/at the admission stage with appropriate directions to consider the applicant also along with other volunteers for permanent transfer to the post of Carpenter held by the applicant and the applicant shall be retained only if he is selected out of the volunteers and till such time as a regular appointment is made, through selection, the applicant shall be allowed to continue as Carpenter under respondent No.5. In the above light, we admit the application and dispose of the same with the direction to respondent No.3 to consider the applicant also along with other volunteers, if any, for permanent transfer to the post of Carpenter held by the applicant at present under respondent No.5 and till a regular selection is made, the applicant shall be retained in his present assignment on attachment basis under the respondent No.5. There is no order as to costs.

(AV HARIDASAN) JUDICIAL MEMBER (SP MUKERJI) VICE CHAIRMAN

15-3-1993

trs